

SLP(Crl.)No. 3312 OF 2000

ITEM No.59

Court No. 3

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.3312/2000@@
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(From the judgement and order dated 04/09/2000 in Crl.A-2701/2000
of The HIGH COURT OF BOMBAY)

UDAY MOHANLAL ACHARYA

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA

Respondent (s)

[With Appln(s). for exemption from filing c/c of the impugned
Judgment and bail and With Office Report]

Date : 29/01/2001 This Petition was called on for hearing today.@@
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CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAİK
HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. K.T.S. Tulsi, Sr. Adv.
Mr. Niteen Pradhan, Adv.
Mr. Ashok M. Saraagi, Adv.
Mr. Subash Jha, Adv.
Mr. Vijay Kumar, Adv.
Ms. Sangeeta Kumar, Adv.

For Respondent (s) Mr. P. Janandhan, Addl. Adv. General,
State of Maharashtra.
Mr. S.V. Deshpande, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Put up this matter on 01st February 2001 as 1st
case.

.SP1

(Subhash Chander)
Court Master

(Suneet Bala Sharma)
Court Master